

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 636
TO BE ANSWERED ON DECEMBER 19, 2017
REHABILITATION OF SLUM DWELLERS

No. 636 SHRI MANOJ TIWARI:
SHRI HARI OM PANDAY:
DR. RATNA DE (NAG):

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- a) whether the Government has any plan to rehabilitate the slum-dwellers in the metro cities specially in Delhi/NCR and Ambedkar Nagar in Uttar Pradesh;
- b) if so, the detailed facts and data thereof;
- c) the fund allocated, utilised and un-utilised for rehabilitation of the slum dwellers, State-wise;
- d) the reasons for non utilisation of the said funds along with the role of the Public Representative in the monitoring process; and
- e) the funding pattern and plan outlay for the said purpose?

ANSWER

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS

(SHRI HARDEEP SINGH PURI)

- (a) Yes, Madam. Under "In situ" Slum Redevelopment (ISSR) component of "Pradhan Mantri Awas Yojana (Urban){PMAY(U)}" Mission launched on 25.6.2015, government aims to rehabilitate the slum-dwellers in all statutory towns notified in Census 2011 including cities such as Delhi/NCR and Ambedkar Nagar in Uttar Pradesh.

(b) In Delhi/NCR, it has been reported that Delhi Slum & JJ Rehabilitation and Relocation policy 2015, has been approved, which deals with in-situ rehabilitation. There are 675 JJ bastis in Delhi and the demand survey is being undertaken. The State Government of Uttar Pradesh has reported that under 'ASRA Yojana', free houses with all basic amenities are being provided for rehabilitation of 118 slum dwellers of Ambedkar Nagar, Uttar Pradesh with cost/outlay of Rs. 562.10 lakhs. Under PMAY(U), the Ministry of Housing and Urban Affairs has sanctioned an amount of Rs. 19.59 crores to Ambedkar Nagar, out of which Rs. 10.06 crores have already been released to the Government of Uttar Pradesh.

(c) & (d) Under PMAY(U) mission, State-wise details of funds allocated, utilised and un-utilised for rehabilitation of the slum dwellers are enclosed at Annexure-I. The PMAY(U) Mission is an ongoing Central Government Scheme to address the housing demand of the urban poor by the Year-2022. The funds allocated to the States/UTs are being utilised for the ongoing projects and the District Level Appraisal and Monitoring Committee (DLAMC) is mandated to monitor the progress of PMAY(U). The composition of DLAMC is at Annexure-II.

(e) Under "In situ" Slum Redevelopment component of PMAY (U) Mission, slum rehabilitation grant of Rs. 1 lakh per house on an average is provided by the Government of India. Plan outlay for slum rehabilitation has not been earmarked. The funds are released as per the project proposals submitted by the States/UTs and approval of the Central Sanctioning and Monitoring Committee (CSMC).

REFERRED TO LOK SABHA UNSTARRED QUESTION NO. 636 DUE FOR 19.12.2017 REGARDING REHABILITATION OF SLUM DWELLERS

States / UTs wise details of Funds Sanctioned, Released and Pending for Release along with Houses sanctioned for construction, Completed and houses under construction for Urban Poor including slum dwellers under PMAY(Urban)

Sr. No.	Name of State	Central assistance sanctioned (Rs. In Cr.)	Central assistance released (Rs. in Cr.)	Pending for Release (Rs. in CR.)	Houses Sanctioned (Nos)	Houses Constructed (Nos)	Houses Under Construction (Nos)
1	A&N Island (UT)	9.14	-	9.14	609	-	-
2	Andhra Pradesh	8,130.55	1,049.74	7,080.81	540,903	20,975	149,231
3	Arunanchal Pradesh	103.40	57.03	46.38	3,270	15	1,577
4	Assam	1,037.81	157.96	879.85	69,187	4	15,792
5	Bihar	1,999.39	590.15	1,409.24	124,721	3,049	47,953
6	Chandigarh (UT)	-	-	-	-	-	-
7	Chhattisgarh	862.02	238.54	623.48	59,586	1,190	14,288
8	D&N Haveli (UT)	39.89	4.82	35.07	2,659	-	471
9	Daman & Diu (UT)	6.37	0.75	5.62	424	-	48
10	Delhi (UT)	-	-	-	-	-	-
11	Goa	-	-	-	-	-	-
12	Gujarat	2,082.59	837.75	1,244.84	152,830	25,911	86,944
13	Haryana	581.63	113.49	468.14	28,206	764	2,784
14	Himachal Pradesh	96.16	36.46	59.70	4,869	135	1,384
15	Jammu & Kashmir	151.20	16.03	135.17	9,384	62	296
16	Jharkhand	1,899.88	452.42	1,447.46	124,113	27,150	33,122
17	Karnataka	3,569.00	720.65	2,848.35	218,474	31,074	62,068
18	Kerala	1,092.43	177.56	914.87	71,084	850	18,003
19	Lakshdweep (UT)	-	-	-	-	-	-
20	Madhya Pradesh	5,399.49	1,428.62	3,970.87	353,503	22,562	186,636
21	Maharashtra	2,096.01	371.58	1,724.43	140,519	-	40,325
22	Manipur	395.22	158.09	237.13	26,348	27	2,732
23	Meghalaya	11.03	4.41	6.62	735	-	29
24	Mizoram	212.83	15.69	197.14	13,698	38	1,321
25	Nagaland	229.25	85.28	143.98	13,559	458	1,883
26	Orissa	1,280.39	301.30	979.09	79,684	1,955	20,387
27	Puducherry (UT)	86.90	23.09	63.81	5,793	-	2,197
28	Punjab	596.55	67.35	529.20	42,497	374	9,109
29	Rajasthan	846.24	344.45	501.78	48,319	13,615	17,123
30	Sikkim	7.73	0.25	7.47	515	-	19
31	TamilNadu	5,899.19	1,610.49	4,288.70	389,143	29,214	208,066
32	Telangana	2,837.90	484.90	2,353.00	188,908	684	119,549
33	Tripura	1,214.50	430.15	784.35	78,777	7,360	33,726
34	Uttar Pradesh	2,716.18	392.14	2,324.04	170,873	3,809	5,159
35	Uttrakhand	256.27	99.55	156.72	11,628	1,154	2,980

36	West Bengal	2,168.21	872.84	1,295.37	144,016	22,606	44,624
	Total	47,915.33	11,143.53	36,771.79	3,118,834	215,035	1,129,826

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19.12.2017 REGARDING REHABILITATION OF SLUM DWELLERS

No. N-11025/21/2016-LSG
Government of India
Ministry of Urban Development
LSG Division

Nirman Bhawan, New Delhi.
Dated 24th June 2016

To
The Principal Secretary / Secretary
Urban Development Department
All State & UT Governments

Subject: District Level Advisory and Monitoring Committee (DLAMC) for
Urban Development - Guidelines

Madam / Sir,

The undersigned is directed to forward herewith Guidelines for setting up a common District Level Advisory and Monitoring Committee (DLAMC) for Urban Development under the chairpersonship of an elected representative as per order of warrant of precedence. The DLAMC shall oversee, review and monitor the programmes of the Ministry of Urban Development and Ministry of HUPA as under:

- a) Swachh Bharat Mission (Urban)
- b) Atal Mission for Rejuvenation and Urban Transformation (AMRUT)
- c) Heritage City Development and Augmentation Yojana (HRIDAY)
- (d) Pradhan Mantri Awas Yojana (PMAY)-Housing for All (Urban)
- (e) Deendayal Antyodaya Yojana-National Urban Livelihood Mission (NULM)

These Guidelines will supersede and subsume the relevant provisions of respective program / mission guidelines with respect to similar committees proposed by them. There will be no separate requirement to constitute similar independent committees under them.

It is requested to issue formal orders for constitution and functioning of DLAMCs as per the enclosed Guidelines, under intimation to this Ministry. The Guidelines can be accessed at moud.gov.in

Yours faithfully,

(Sunil Kumar Pal)

Under Secretary to the Government of India
Telefax: 23061072
Email: uslsg-mud@gov.in

Encl: As above

Guidelines for
District Level Advisory and Monitoring Committee
For Urban Development

1. Background

A National Conclave was held with the Ministers of Housing and Urban Development during 2014 and a National Declaration was adopted. The spirit of the National Declaration was to make municipal functioning more transparent and the functionaries more accountable. Government has designed and launched a number of mission mode programs for creating urban infrastructure and improving service levels while focusing on capacity building, reform implementation and improving governance.

The role of elected representatives is crucial and their constant involvement and guidance to the programs is essential for successfully delivering the desired outcomes in an inclusive and sustainable manner. Accordingly, Ministry of Urban Development and Ministry of Housing and Poverty Alleviation have decided to set up a District Level Advisory and Monitoring Committee (DLAMC) for Urban Development.

2. Scope and Jurisdiction

The District Level Advisory and Monitoring Committees (DLAMC) for Urban Development will review and monitor the following programs:

- a) Swachh Bharat Mission (Urban)
- b) Atal Mission for Rejuvenation and Urban Transformation (AMRUT)
- c) Heritage City Development and Augmentation Yojana (HRIDAY)
- d) Pradhan Mantri Awas Yojana (PMAY)-Housing for All (Urban)
- e) Deendayal Antyodaya Yojana-National Urban Livelihood Mission (NULM)

These guidelines will supersede and subsume the relevant provisions of respective program/mission guidelines with respect to similar committees proposed by them. There will be no separate requirement to constitute similar independent committees under them.

3. Objectives

The District Level Advisory and Monitoring Committees (DLAMC) is constituted with a view to fulfill the following objectives:-

- a) Oversee, review and monitor Ministry's schemes, programs and Missions.
- b) Provide an enabling framework by facilitating for coordination between center-state and implementing agencies for smooth and effective implementation.
- c) Facilitating coordination among various agencies.
- d) Promoting citizen engagement and participation.
- e) Recommend mid-course correction in the implementation tools.

4. Composition

a) Chairperson:

Nomination of the Chairperson of the District Level Advisory and Monitoring Committees (DLAMC) would be done by the State Government/ UT Administration based on the criteria given in para 5 of these guidelines.

b) Co-Chairperson (Lok Sabha):

All Elected Members of Parliament (Lok Sabha) of the District having full or part of one or more of an Urban local Body (ULB) of the district falling in their constituency, to be designated as Co-Chairperson.

c) Co-Chairperson (Rajya Sabha):

Each Member of Parliament (Rajya Sabha) representing the State may exercise the option to be associated with any one District Level Advisory and Monitoring Committees (DLAMC) of choice as Co-Chairperson.

d) Member-Secretary

Member Secretary of the District Level Advisory and Monitoring Committees (DLAMC) would be the District Collector/ District Magistrate / Deputy Commissioner. However, in case of metropolitan cities (population of more than 40 Lakhs as per census 2011) the Municipal commissioner shall be the Member Secretary.

e) Ex-Officio Members:

- i. All elected member of State legislative Assembly from the district having full or part of one or more of an Urban local Body (ULB) of the district falling in their constituency
- ii. Mayors and Chairpersons of all Urban Local Bodies of the District
- iii. Chairperson of Urban Development Authority of the District
- iv. Commissioner/Chief Executive Officers of all ULBs of the District
- v. Chief Executive officer of Urban Development Authority of the District
- vi. Representative of Urban Development Department of the State Government
- vii. District in charge senior-most official of Department of Public Health Engineering
- viii. District in charge senior most official of para-statal like water board, sewerage board, etc

f) Nominated Members:

The Chairperson of committee shall recommend names of suitable eminent persons to be member of the committee for a term of two years, from the date of issue of order of nomination, for the following categories:

- a) An eminent person of the district from social or public fields having special knowledge or experience of urban development.

- b) An eminent person/office bearer of a civil society organisation working in the district in the field of urban development.
- c) An eminent person in the senior citizen category (above the age of 60 years).

Provided that,

At least one of the above persons shall be a woman and;

At least one of the above persons shall be from either a scheduled caste or a scheduled tribe.

The recommendation in the above category of the above nominee shall be made by the chairperson in writing, with a brief bio data and consent of the nominee, to the member secretary, who will issue necessary orders after a police verification conducted as per procedure.

5. Nomination of the Chairperson of the District Level Advisory and Monitoring Committees (DLAMC) would be done by the State Government / UT Administration based on the following criteria: -

- (i) Senior most Elected Public Representative in the District as per the order of warrant of precedence may chair the District Level Advisory and Monitoring Committee (DLAMC) meeting.
- (ii) If there are two senior most members of the same status, the Member who is representing maximum geographical area / assembly segments of the District as a part of his / her constituency should be nominated the Chairperson and other Member(s) should be nominated as the Co-Chairperson.
- (iii) Where there is only one Member of Lok Sabha in a District and he/she is representing more than one District, he/she may be nominated as Chairperson in all Districts which he/ she is representing.
- (iv) If the district has more than one Parliament constituency (Lok Sabha) as its segments and the senior-most Member of Parliament (Lok Sabha) is made Chairperson of the Committee in some other district, the next senior-most Member of Parliament (Lok Sabha) shall be the Chairperson.
- (v) The other Members of Parliament (Lok Sabha) representing the district shall be designated as Co- Chairperson.
- (vi) In absence of the designated Chairperson, Co- Chairperson (if any), with consensus among the Co-Chairperson present, would preside over the meeting. If no Chairperson /Co- Chairperson is present in a particular meeting, the members who are present shall elect a Chairperson from among themselves to preside over that meeting.

6. Terms of Reference

The broad terms of reference of the committee will be as under:

- (i) To review and monitor progress under the schemes and programs of Ministry of Urban Development and Ministry of Housing and Poverty Alleviation.
- (ii) To review improvements in service level indicators of each ULB of the district.
- (iii) Promote inter-sectoral convergence of resources for projects.
- (iv) Review Progress of reform implementation with special focus on e-governance and ease of doing business regarding construction permits.
- (v) Advise state/central government regarding bottlenecks in implementation.
- (vi) To suggest approaches for effective citizen engagement.

The committee may undertake site visits, with due prior notice, to project areas and to meet the beneficiaries to assess the impact and progress of the schemes. The Committee will advise and monitor the following Missions/Programmes with special reference as under:-

A. Swachh Bharat Mission (SBM)

Overarching goal of Mission to improve health and hygiene of people in both urban and rural areas of the country. The committee to see that the beneficiaries are properly selected, manual scavenging is eliminated and scientific disposal of both solid and liquid waste is done in cities. Citizen participation is effective and the objective of complete open defecation free city is achieved and sustained as planned.

B. Atal Mission for Rejuvenation and Urban Transformation (AMRUT)

The Service Level Improvement Plan (SLIP) of the ULB to be reviewed with respect to the basic services of Water Supply, Sewerage and Septage, Storm water drainage, Urban greens etc. The real outcomes of projects undertaken to be reviewed. The reform mandate of AMRUT to be reviewed with respect of annual milestones and achievements.

C. Heritage City Development and Augmentation Yojana (HRIDAY)

Ensure that physical and financial progress is under ambit of scheme and format are prepared and MIS is maintained. Local skill development of artisans occur under the programme. To observe that Memorandum of Agreements (MoU) are properly done. In case required mid-level course corrections are suggested for the ongoing works under the scheme.

D. Pradhan Mantri Awas Yojana- Housing for All (Urban)

To review and monitor that intended beneficiaries (economically weaker sections) get advantage of this scheme. The necessary NBC and other relevant BIS codes are followed during construction. To monitor that the disbursement of subsidies to beneficiaries is done in time and suggest improvements. To review the district plan in order to achieve the goal of Housing for all. The result of demand assessment, draft HFAPoA and draft AIP should be discussed / review during the DLAMC meetings.

E. Deendayal Antyodaya Yojana - National Urban Livelihood Mission (NULM)

To review and monitor that intended beneficiaries get advantage of the Scheme such as skill training, self-employment and SHG-Bank linkage. Also, review and monitor the disbursement of bank loans to beneficiaries for self-employment and self-help groups. To review the need for urban homeless shelters and monitor the progress/ functioning of sanctioned shelters. To review and monitor the progress of actions taken for livelihood promotion of urban street vendors.

Procedural Matters:

7. The meeting of the District Level Advisory and Monitoring Committees (DLAMC) will be held at least once in every three months. A minimum notice period of 7 days must be given in order to effectively communicate to all Members. There shall be no quorum requirement.

8. Member-Secretary shall convene the meeting after discussion regarding agenda and a convenient date with the Chairperson. In case the Chairperson is pre-occupied, the Member-Secretary, in consultation with Chairperson, shall convene the meeting. In absence of the designated Chairperson, Co-Chairperson (if any), with consensus among the Co-Chairperson present, would preside over the meeting. If no Chairperson /Co- Chairperson is present in a particular meeting, the members who are present shall elect a Chairperson from among themselves to preside over that meeting.

9. The expenditure on incurring the meeting of the District Level Advisory and Monitoring Committees (DLAMC) will be as per the directions of State Government. For this purpose, A & O E expenditure of AMRUT Mission may be used as per State Government Rules. No expenditure would be allowed on setting up the office or for purchase of office items for servicing this committee.

10. No daily allowance or travelling allowance would be allowed to any Member for participating in this meeting.

11. The minutes of the committee meetings will be duly issued and uploaded on each ULB's website. Action taken report of the previous meeting must be presented in each meeting. The minutes and ATR shall be sent to state government for reporting and monitoring purposes.

12. Role of State Government:

The state government will issue suitable directions to ensure that regular meetings of all district level committees are held and appropriate action is taken on the recommendations of the committee. Directions shall be issued by state government to all government officers who are members of the committee to regularly participate in the meetings.

The action taken reports prepared by each district committee to be submitted to state government for information and necessary action.

State government will submit a consolidated report to Ministry of Urban Development or Ministry of Housing and Urban Poverty Alleviation every year regarding functioning of the district committees, highlighting any issue of significance which may be brought to the notice of Ministry of Urban Development or Ministry of Housing and Urban Poverty Alleviation.

State government may also issue any further directions required for smooth functioning of these committees.

13. Mission Director, AMRUT, Ministry of Urban Development, shall be the nodal person at GOI level to coordinate the efficient functioning of DLAMC. Ministry of HUPA shall also designate a suitable officer to be co-nodal officer with regard to its schemes.

14. Mission Director, AMRUT, State/UT government shall be the nodal person at state/UT level to coordinate the efficient functioning and reporting of DLAMC.

June 2016
